CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.332/MP/2024

- Subject : Petition under Section 79(1) (c) read with Section 79(1) (h) of the Electricity Act, 2003 read with Regulations 20 and 26 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2009 read with Regulation 4 of the Rajasthan Electricity Regulatory Commission (Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the Rajasthan State Grid Code, 2008 seeking refund of amounts paid for over-drawl against collective transactions.
- Petitioner : Rajasthan Steel Chambers (RSC)
- Respondent : State Load Despatch Centre, RVPNL and Ors.
- Date of Hearing : 8.4.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, RSC Shri Harsha Rao, Advocate, RSC Ms. Aishwarya Subramani, Advocate, RSC Shri Pradeep Mishra, Advocate, RVPNL Shri Manoj Sharma, Advocate, RVPNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking direction to Respondent No.5 to settle the UI charges for the overdrawal and adjust the over-recovery for such drawal. Learned counsel further submitted that in a similar matter, the APTEL has passed its observation on the issue of jurisdiction of this Commission, against which the Petitioner herein has filed a Review Petition. In view of the above, learned counsel for the Petitioner urged to adjourn the matter *sine die*.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission adjourned the matter *sine die* with the liberty to mention the matter for revival in the event of subsequent development(s), if any.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)